

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**Contempt Petition No. 60/0057/2019 in
ORIGINAL APPLICATION NO. 060/358/2018**

Chandigarh, this the 6th day of May, 2019

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Harbir Singh son of Shri Bishan Singh, aged 73 years, Income Tax Officer, Group 'B' (Retd), resident of # 189-A, Hari Nagar, Hoshiarpur(Punjab) 146001 .

....Petitioner

(By Advocate: Shri Manohar Lal)

VERSUS

Dr. Simi Gupta, Principal Commissioner of Income Tax-I, Jalandhar 144001 (Punjab).

....RESPONDENTS

(By Advocate: Shri K.K. Thakur)

ORDER (oral)

SANJEEV KAUSHIK, MEMBER (J)

Shri K.K. Thakur, learned counsel appearing on behalf of respondents states that the order of this Tribunal dated 7.5.2018 passed in O.A. No. 60/358/2018, has been complied with and this C.P. has been rendered infructuous and may be disposed of as such. Mr. Manohar Lal, learned counsel appearing on behalf of petitioner acknowledge the statement made by the learned counsel for respondents.

2. Therefore, this C.P. is closed as having been satisfied. Notice issued is discharged.

(P.GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 06.05.2019
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